

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
LAKSHMI ENERGY AND FOODS LIMITED**

Relevant Particulars

1.	Name of corporate debtor	Lakshmi Energy and Foods Limited
2.	Date of incorporation of corporate debtor	July 20, 1990
3.	Authority under which corporate debtor is incorporated / registered	RoC - Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L00000CH1990PLC010573
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: SCO No.19 Sector 7-C Chandigarh 160019 Principal Office/Works: Lakshmi Energy and Foods Limited VPO-Khamanon District Fatehgarh Sahib - 140801 PB
6.	Insolvency commencement date in respect of corporate debtor	September 3, 2019
7.	Estimated date of closure of insolvency resolution process	March 01, 2020, being 180 days from September 3, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ravinder Agarwal IBBI/IPA-001/IP-P00329/2017-18/10599
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 315, Paras Trade Centre, Faridabad Road, Gurugram Haryana – 122002 E-mail: ravinder06@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ernst & Young Offices - 1st Floor, SCO: 166-167, Sector 9-C, Madhya Marg, Chandigarh (addressed to the IRP/CD) claims.lakshmi@in.ey.com
11.	Last date for submission of claims	September 17, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Lakshmi Energy and Foods Limited on September 03, 2019**

The creditors of Lakshmi Energy and Foods Limited, are hereby called upon to submit their claims with proof on or before **September 17, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall file its claims with proof of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date : 06/09/2019
Place : New Delhi

Name and Signature of Interim Resolution Professional
Ravinder Agarwal

